

(iii) The applicant will pay royalty as per rules and undertake mining operations also as per rules.

(c) The delay in executing formal lease deed agreement in respect of Pali UG with the State Government of Madhya Pradesh was due to the following factors:-

(i) Forest land clearance was obtained only in the year 1989.

(ii) Individual consent from the land owners is required to be obtained.

However in respect of Bhadra & Govind UG the delay is mainly with regard to obtaining individual consent from the land owners.

These matters are being vigorously followed up with the State Government and efforts are being made for executing mining lease deeds with the Government of Madhya Pradesh at the earliest.

[English]

MR. CHAIRMAN: Now Papers Laid on the Table of the House. Shri Murasoli Maran.

12.01 hrs.

PAPERS LAID ON THE TABLE

**Annual Report and Review of the working of the National Industrial Development Corporation Ltd. New Delhi for the year, 1995-96**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1995-96.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-1925/97]

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Engineering Projects (India) Limited and the

Department of Heavy Industry for the year 1997-98.

[Placed in Library See No. LT-1926/97]

(ii) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry for the year 1997-98.

[Placed in Library See No. LT-1927/97]

(iii) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry for the year 1997-98.

[Placed in Library See No. LT-1928/97]

(iv) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1997-98.

[Placed in Library See No. LT-1929/97]

(v) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Industry for the year 1997-98.

[Placed in Library See No. LT-1930/97]

(vi) Memorandum of Understanding between the Hindustan paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1997-98.

[Placed in Library See No. LT-1931/97]

(vii) Memorandum of Understanding between the National Small Industries Corporation Limited and the Department of Small Scale Industries and Agro and Rural industries for the year 1997-98.

[Placed in Library See No. LT-1932/97]

**Report of the Comptroller and Auditor General of India for the year March, 1996**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 5 of 1997) for the year ended the 31st March, 1996 (Scientific Departments), under article 151 (1) of the Constitution.

[Placed in Library See No. LT-1933/97]

**Annual Report and Review on the working of Amendable Textile Industry's Research Association, Ahmedabad for the year 1995-96**

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English